

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 76 of 2020**

Goutam Kumar Dan Petitioner

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI-----
For the Petitioner : Mr. Kumar Sourav Chatterjee, Advocate

For the Respondent-State :Mr. M.A. Khan, Advocate

04/Dated: 26/06/2020

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that he is out of station and this matter may be taken up after four weeks.

Mr. M.A. Khan, learned counsel for the respondent-State is present.

Seeing the nature of dispute, respondent-State is directed to file counter-affidavit within four weeks. With regard to private respondents whether notice is required or not, will be considered on the next date.

Post the matter after four weeks.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/